

10

Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-2228/93

New Delhi this the 28th Day of September, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Acting Chairman  
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Hawa Singh,  
S/o Sh. Sardar Singh,  
R/o 1541, Gulabi Bagh,  
Delhi-7.

Applicant

(through Sh. B.L. Babbar, proxy counsel for  
Sh. B.S. Charya)

versus

1. Commissioner of Transport,  
5/9, Under Hill Road,  
Delhi.
2. Secretary (Services),  
National Capital Territory Government,  
5, Alipur Road,  
Delhi.
3. National Capital Territory Government,  
5, Alipur Road, Delhi.  
through its Chief Secretary. Respondents

(through Sh. Virender Mehta - None present)

ORDER (ORAL)

delivered by Hon'ble Mr. Justice S.K. Dhaon, Acting Chairman.

The learned proxy counsel states that a D.P.C. is likely to be held in the month of October, 1994 and in that D.P.C., the case of the applicant is being considered. He, therefore, prays that this application may be dismissed as withdrawn with liberty to file a fresh O.A., if and when necessity arises.

The O.A. is dismissed as withdrawn with liberty, as prayed for.

*B.N. Dhundiyal*  
(B.N. DHUNDIYAL)  
MEMBER(A)

/vv/

*S.K. Dhaon*  
(S.K. DHAON)  
ACTING CHAIRMAN